

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH**

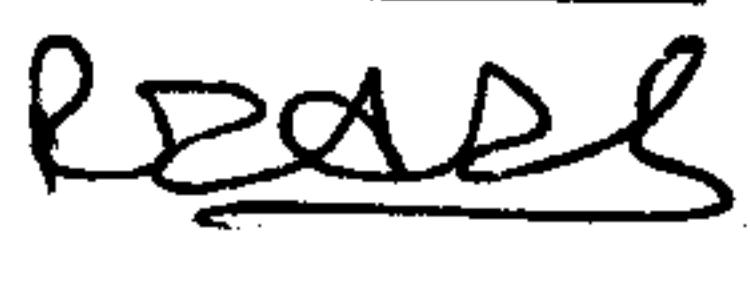
**CP(IB) 651 of 2019**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2019**

Name of the Company: B.M Enterprise  
V/s  
Hitkari Packaging Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency & Bankruptcy Code, 2016

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Rohan Shah for R & L Associates	Advocate	Petitioner	
2.				

**ORDER**

The Petitioner is represented through respective Counsel.

Mr. Rohan Shah, Advocate for the Operational Creditor, submits his clarification. He is further instructed to file a clarifactory affidavit by disclosing about the arbitration clause containing, if any, in the agreement of the-MFC and further to state as to whether any legal proceeding is pending before the Competent Forum of Law or clarify categorically about pendency of pre-existing dispute in the light of the Hon'ble Supreme Court's decision in the matter of Mobilox Innovation Pvt. Ltd. V/s Kirusa Software.

List the matter on 20.11.2019

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 23rd day of October, 2019.

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